IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

FAO No. 6566, 6567, 6568 & 6569 OF 2012

National Insurance Co. Ltd.

..... Appellants

V/s

MOHAMMAD SABAR AND ORS. CHARAN KAUR AND ORS. GURDEV KAUR AND ORS. SWARAN KAUR AND ORS.

..... Respondents

3/4/3/7) AVTAR SINGH S/O SANTOKH SINGH R/O STREET NO. 9, JANTA NAGAR, LUDHIANA (PUNJAB) (OWNER OF TRUCK NO. PB-10AN-9616).

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on 28.05.2025 (Actual), personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 18/2/25

SUPERINTENDENT CIVIL REVISION BRANCH

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